

mada. No other schemes have been sponsored by the State Government during the Third Plan period so far.

OFFICERS DEPUTED BY THE C.W.P.C. FOR
TRAINING ABROAD

217. SHRI NIRANJAN SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) how many of the officers who were deputed for training abroad in the year 1962-63 by the Central Water and Power Commission have returned to India; and

(b) where were they trained, the subjects in which they were trained and the places where they are employed after their return?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Sixteen.

(b) A statement is attached. [See Appendix XLV, Annexure No. 10].

VISIT OF INDIAN BANANA DELEGATION TO
MIDDLE EAST

218. SHRI N. SRI RAMA REDDY: Will the Minister of INTERNATIONAL TRADE be pleased to state whether an Indian banana delegation recently visited several countries in the Middle East?

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH): Yes, Sir.

DECISIONS TAKEN AT THE CONFERENCE
OF INCOME-TAX COMMISSIONERS

219. SHRI NIRANJAN SINGH: Will the Minister of FINANCE be pleased to state the decisions taken recently at the conference of Commissioners of Income-tax held at Delhi regarding realization of arrears of tax estimated at more than Rs. 175 crores and the evasion of income-tax?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): The Conference does not take any decisions. Suggestions were, however, made at the Conference of Commissioners of Income-tax held recently at Delhi regarding the recovery of arrears of tax and checking evasion of income-tax. These suggestions will be examined by the Central Board of Revenue and Government in the light of further reports which will be submitted by the Commissioners.

कम्पनियों के आडिट के लिए नियम

२२०. श्री विमलकुमार मन्नालालजी बोरड़िया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि दफ्तरी-शास्त्री समिति की रिपोर्ट के अनुसार कम्पनियों के आडिट के लिये जो नियम बनाने का सुझाव था, उस के बारे में अब तक क्या प्रगति हुई है ?

†[RULES FOR AUDIT OF COMPANIES

220. SHRI V. M. CHORDIA: Will the Minister of FINANCE be pleased to state what progress has so far been made in respect of the proposal to frame rules for the audit of companies in accordance with the Daftary-Sastri Committee Report?

वित्त मंत्री (श्री टी० टी० कृष्णामाचारी) माननीय मंत्री सम्भवतः दफ्तरी-शास्त्री समिति की इस सिफारिश का जिक्र कर रहे हैं कि चार्टर-प्राप्त लेखाकार संस्थान (इंस्टिट्यूट आफ चार्टर्ड एकाउन्टेन्ट) की परिषद् (कौंसिल) से कहा जाय कि वह उन लोगों के हित की रक्षा का विशेष ध्यान रखते हुए सरकारी कम्पनियों की लेखा-परीक्षा के सम्बन्ध में एक संहिता (कोड) तैयार करे जिन्होंने निदेशक-मण्डल (बोर्ड आफ डायरेक्टर्स) का विश्वास कर के शेयर खरीदे हैं। अगर ऐसा है, तो संस्थान की परिषद् को यह बात पहले ही बता दी गयी

†[] English translation.